NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 79(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE COMPANY: Raffles Education investment (India) Pte Ltd.

Vs.

M/s. Educomp-Raffles Higher Education Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013

S.NO.

NAME

DESIGNATION

REPRESENTATION

SIGNATURE

Order

This is an application for postponing the date already fixed for hearing on 04.10.2016. A letter has been circulated and the learned counsel for the respondents has not raised any serious objection.

2. Accordingly, the date of 04.10.2016 is cancelled and the hearing is postponed to 25.10.2016.

(CHIEF JUSTICE M.M. KUMAR)

MRum

(S.K. MOHAPATRA)

MEMBER (T)

26.9.2016 (P.K. Sud)